

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 28/Chd/Pb/2017

In the matter of:

M/s Sanjay Agro Industries Ltd. ... Applicant/Operational Creditor




Versus

M/s Bhambri Steels Pvt. Ltd. ...Respondent/Corporate Debtor

Statement of Mr. Ashwani Kumar son of Mr. Sukhwant Rai, aged
58 years, Director of M/s Sanjay Agro Industries, applicant/
operational creditor.

..... On S.A.

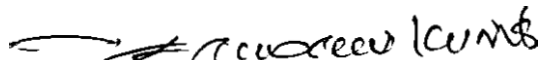
The instant petition has been filed by the petitioner-company through me on the basis of authority given by way of resolution dated 01.04.2017 of the petitioner-company. Under this resolution, I am also authorised to enter into compromise and withdraw the petition/appeal etc. apart from doing other necessary acts. I have heard the statement of Mr. Sukhwinder Singh, Authorised Representative of the respondent-company and the same is correct. We have entered into the settlement, Exhibit C-1 and the same has been signed by me as well as Sh. Sukhwinder Singh who is present before the Adjudicating Authority today, after reading and understanding, the contents as correct. The settlement is witnessed by Mr. Santosh Kumar Sharma and Mr. Ved Parkash. The originals of the cheques, details of which have been mentioned in Ex. C-3 with the settlement, have been received by me. We will abide by the terms of the settlement. I have received the remaining amount of ₹25,000/- in cash. In view of this, I withdraw the instant petition. However, in case the cheques are


16/04/18



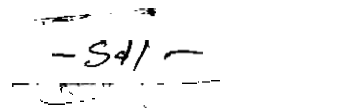
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dishonoured, I may be granted liberty to file a fresh petition.


RO&AC


(Ashwani Kumar)


(Rajansh Thukral)
Advocate


(Justice R.P. Nagrath)
Member (Judicial)

June 01, 2017.